

**Office of  
The District Judge  
Dakshin Dinajpur at Balurghat**  
ENGLISH DEPARTMENT

**ORDER**

No. 115 /

Dated, Balurghat, the 10<sup>th</sup> August, 2020

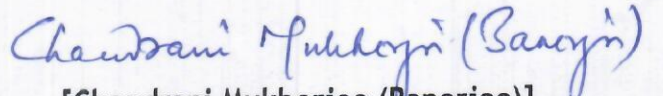
In the meeting with almost all the Judicial Officers at Balurghat and the Secretaries and Presidents of both the Bar Associations at Balurghat and Buniadpur, held at 03:30 pm on 06.08.2020 regarding Court proceedings and other related matters in the chamber of undersigned, after thorough discussion it has unanimously been decided that in the interest of the litigants and ends of justice, the following matters regarding the physical hearing of cases in the Dakshin Dinajpur District Judiciary are taken into consideration and allowed w.e.f. 12.08.2020 till 31.08.2020. At the same time, the proposal of Dakshin Dinajpur District Advocates' Bar Association dated 07.08.2020 is taken into consideration.

- ❖ Bail applications in all Courts within criminal jurisdiction
- ❖ Civil and Criminal Appeal & Revision
- ❖ Hearing of the cases under section 125 Cr.P.C., 128 Cr.P.C. and DV Act
- ❖ MAC Cases (Filing and withdrawal of cheques)
- ❖ Filing of all cases both in Civil and Criminal
- ❖ Succession cases before the District Delegates
- ❖ Injunction/modification related matters
- ❖ All interlocutory applications
- ❖ Compromise cases (Civil)
- ❖ Divorce Suit u/s 13B of HM Act
- ❖ Examination of accused persons u/s 313 Cr.P.C.
- ❖ Argument
- ❖ Recording of evidence (if both parties agree); Process of issuance of summons in criminal & sessions cases should be started
- ❖ The urgency of all matters before taking up the same for hearing will be decided by the concerned P.O. of each Court.

In the interest of smooth-functioning of the administration, this order is passed in coordination to the earlier Office Order No. 105 dated 31.07.2020.


A copy of this order be sent to the Hon'ble High Court at Calcutta through email. Considering the prevailing exceptional circumstances arising out of COVID-19 pandemic this order be circulated among all concerned via electronic mode of communication. In the emergent situation the order be also uploaded in the official website of the district judiciary for information to the Ld. Lawyers, Staff and litigant public at large by the System Officer immediately.

Inform concerned all.

  
[Chandrani Mukherjee (Banerjee)]  
District Judge  
Dakshin Dinajpur at Balurghat

▪ Copy forwarded for information and taking necessary action to:

- 01-00) The Superintendent of Police, Dakshin Dinajpur
- 02-00) The CMOH, Dakshin Dinajpur at Balurghat
- 03-08) The Addl. Dist. & Sess. Judge, 1<sup>st</sup> / 2<sup>nd</sup> / 3<sup>rd</sup> / F.T. / Spl. Court, Balurghat / Buniadpur
- 09-10) The C.J.M / A.C.J.M, Balurghat / Buniadpur, Dakshin Dinajpur
- 11-00) The Civil Judge (Sr. Division), Balurghat
- 12-14) The Judicial Magistrate / 2<sup>nd</sup> Court, Balurghat / Buniadpur
- 15-16) The Civil Judge (Jr. Division), Balurghat / Buniadpur
- 17-21) The Judge-in-Charge of Nezarath/Accounts/CD / F & S/ D.R.R, Balurghat
- 22-25) The Judge-in-Charge of Nezarath/Accounts/CD / F & S Buniadpur
- 26-00) The Secretary, District Legal Services Authority, Dakshin Dinajpur at Balurghat
- 27-00) The Principal Magistrate, JJB, Balurghat, Dakshin Dinajpur
- 28-00) The Secretary, Dakshin Dinajpur District Advocates' Bar Association, Balurghat
- 29-00) The Secretary, Gangarampur Sub-Divisional Advocates' Bar Association, Buniadpur
- 30-31) The Secretary, Law Clerk Association, Balurghat / Buniadpur, Dakshin Dinajpur
- 32-39) The G.P./P. P./P.P.-in-Ch./A.P.P., Balurghat / Buniadpur, Dakshin Dinajpur
- 40-00) The Secretary, Moktiar Bar Association, Balurghat
- 41-42) The Court Inspector / GRO, Balurghat Court, Balurghat
- 43-00) District Judge's Vernacular Section, Dakshin Dinajpur at Balurghat
- 44-00) The System Officer, Balurghat, Dakshin Dinajpur

  
District Judge,  
Dakshin Dinajpur at Balurghat